CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building,36, Janpath, New Delhi- 110001 Ph: 23753942, Fax-23753923

Petition No. 310/TT/2020

Date: 18.5.2020

To, Shri S.S. Raju, Senior General Manager (Commercial), Power Grid Corporation of India Limited, Saudamini, Plot No. 2, Sector-29, Gurgaon-122001

Subject: Truing up of tariff of 2014-19 period and determination of tariff for 2019-24 period for assets under "Transmission System for Phase-1 Generation projects in Orissa Part-B.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 10.6.2020:-

2. Submit/ Clarify the following:

- i. RLDC certificate in respect of Asset B3 as provided under Regulation 5(2) of the 2014 Tariff Regulations as directed by the Commission vide order dated 26.4.2016 in Petition No: 244/TT/2014.
- ii. Details of Plant & Machinery cost up to cut-off date for the purpose of calculation of allowable Initial Spares clearly excluding IDC, IEDC, land cost and cost of Civil works and expense.
- iii. The details of additional capitalization claimed during 2014-19 period in the format tabulated below:

Ass et No.	Head wise /Part y	Partic ulars#	Year of Actual Capitali	Outstandin g Liability as on COD/31.3.2	Discharge (year wise)					Reversal (year wise)					Additional Liability Recognized						Outstanding Liability as on 31.3.2019		
	wise		sation	014 *	2014-19 period					2014-19 Period					2014-19 Period								
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[#] TL/SS/Communication Systems etc.

3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-(Rajendra Kumar Tewari) Bench Officer

^{*}Whichever is later

[^]Works deferred for execution, contract amendment - please specify